

Title : The Minister of State in the Ministry of Home Affairs made the statement correcting the reply given on 07.07.2009 to Unstarred Question No. 432 by Shri Ahir Vikrambhai Arjanbhai Madam, M.P. regarding 'Mega City and Desert Area Policy' and reasons for delay in correcting the reply.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, I beg to lay the Statement to correct the reply of the parts (a) to (g) of the Unstarred Question No.432 dated 7.7.2009 in the Lok Sabha. As a large number of questions were to be answered on 7.7. 2009 which are prepared by respective divisions of the Ministry and soft copies of the same are sent to Parliament Division for preparing hard copies of the final replies, while doing this exercise due to human error, it so happened that reply given to answer question No.420 got pasted as a reply to Question No.432. This error occurred only in English version of the reply to the Question and was noticed subsequently. Then the exercise to correct the reply earlier given vide Unstarred Question No.432 dated 7.7.2009 has been started.

Part of the Question answered	For	Read
(a) to (g)	(a) & (b): Government has received a Resolution passed on 20 th February, 2005 by both the Houses of Maharashtra State Legislature recommending the establishment of a separate Development Board for Konkan region of the State. the Planning Commission, who were consulted in the matter in February, 2006, are of the view (May, 2006) that backwardness by itself is not a reason for constitutional amendment for establishing a separate Development Board for Konkan region as there are other instruments available to the Centre and State Governments to gear up their developmental machinery. The matter was referred back to Planning Commission in 2007 for re-examination in view of the persisting demand of Government of Maharashtra.	(a) & (b) : No, Sir. During the year 2008-09, out of the Central allocation of Rs. 40.00 crore made to the State of Gujarat under the Scheme for Modernisation of State Police Forces (MPF), the entire amount was released by Ministry of Home Affairs to the State Government of Gujarat. Besides this, an additional amount of Rs. 8.00 crore was released to the State Government of Gujarat on 31 st March, 2009. Also, an amount of Rs. 2.5 lakh was released to Directorate of Coordination (Police Wireless) for POLNET in Gujarat. Thus, a total amount of Rs. 48.025 crore was released to Gujarat in 2008-09 under the MPF Scheme.

	However, they reiterated their earlier view. No definite time-frame can be specified in this regard.	During the current financial year 2009-10, the first instalment of Rs. 5.92 crore has already been released to Gujarat under the MPF Scheme.
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(c) to (g) : Mega City Policing and Desert Area Policing are integral components of the Scheme for Modernization of State Police Forces. Funds for Mega City Policing and Desert Policing are provided within the overall allocations under the MPF Scheme. There is no separate scheme to fund Mega City Policing and Desert Area Policing.

(Placed in Library, See NO. LT 661/15/09)